

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1019/2021

This the 14th day of July 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Kuljeet Singh, Age 45 years, S/o Lt. S. Sangat Singh, R/o Taraf Sanji, VPO Jarai, PO Kathua, Kathua-184101.
2. Balwan Singh, Age 31 years, S/o Bhabi Chand, R/o Village Shanpura Chingam, Tehsil Chatroo District Kishtwar-182204.
3. Vikas Sharma, Ag 28 years, S/o Sh. ChamanLal, R/o Villae Rewariantala, Tehsil Sunderbani District Rajouri-185131.
4. Aditya Partap (31 years), S/o Sh Puran Singh, R/o Toph Sherkhania, Tehsil and District Jammu-180007.
5. Subhash Chander Heer, (age 56 yars), S/o Late Sh, Amar Nath, R/o VPO Nonial, Tehsil Nowshera District Rajoui-185131.

.....Applicants

(Advocate:- Mr. Anchit H Sharma)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary, Department of Health & Medical Education, Civil Secretariat, Jammu/Srinagar-180001.
2. Commissioner/Secretary, Food & Drug Administration, Civil Secretariat, Jammu/Srinagar-180001.
3. State Drug Controller, Food & Drug Control Organization, Patoli Magotrian, Jammu-180007.
4. J&K SSB through its Chairman, Hema Complex, Sector-3, Channi Himmat, Jammu-180015.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

ORDER**ORAL****(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

1. The applicants herein are challenging the advertisement no. 03 of 2021 dated 04.06.2021 with respect to the post of Assistant Food Analyst in the Food and Drug Administration as the same is allegedly contrary to the recruitment rules issued by the respondent no. 1 to 3 from time to time. Learned counsel for the applicants submits that the applicants have furnished a representation dated 29.03.2021 (Annexure No. A-10 to the O.A.) before the respondents for redressal of their grievances. He further submits that the applicants will be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 29.03.2021 by passing a reasoned and speaking order within a stipulated time frame.
2. We have heard Mr. Anchit H Sharma, learned counsel for the applicants and Mr. Sudesh Magotra, learned D.A.G. and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to take a decision on the representation dated 29.03.2021 (Annexure No. A-10 to the O.A.) by passing a reasoned and speaking order within a month from the date of receipt of a certified copy of this order. The respondents will also treat the O.A. as part of the representation while taking a decision.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...

